

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

M.A.No.173/2020 in & O.A.No.286/2020

Dated Friday, the 6th day of March, 2020

PRESENT

Hon'ble Mr.P.Madhavan, Judicial Member

&

Hon'ble Mr.T.Jacob, Administrative Member

1.T.Kumar,

S/o. Thandavamurthi,

Rtd. Loco Pilot (Mail/Exp),

2.K.Gunasekhar,

S/o. T. Kumar,

Both are residing at A1, Ganapathy Nagar,

Rahimanpetti, Kannamangalam,

North Arcot, Vellore 632311.

....Applicants

By Advocate M/s. S. Sathyaraj

Vs

1.Union of India,

rep by the Chairman,

Railway Board, 256-A, Rail Bhavan,

Raisina Road, New Delhi 110001.

2.The General Manager,

South Central Railway,

Rail Nilayam, Secunderabad 500003.

3. Chief Personnel Officer,
South Central Railway,
4th Floor, Rail Nilayam,
Secunderabad 500003.

4. The Senior Divisional Personnel Officer,
Personnel Branch, Guntakal Division,
South Central Railway, Guntakal,
Anantapur Dist 515801.

5. The Divisional Railway Manager,
Office of the Divisional Office,
South Central Railway,
Guntakal, Anantapur Dist 515801.Respondents

By Advocate Mr. P. Srinivasan

(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))

Heard. MA No.173/2020 filed by the applicants for joining together to file a single OA is allowed.

2. The applicants have filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

"To issue directions to the respondents to consider the applicants' representation dated 23.09.2019 for appointment of the 2nd applicant in a suitable Ward category post based on his eligibility within a limited time frame as deemed fit by this Hon'ble Tribunal and grant such further or other orders as this Hon'ble Tribunal may deemed fit and proper under the circumstances arising out of the case and thus render justice."

3. The first applicant joined service on 31.12.1979 in the South Central Railway and worked as Loco Pilot till the date of retirement on 31.05.2017. He made application under the LARSGESS for appointment to his ward and also a representation dated 29.04.2013 but the same was rejected on the ground that the 1st applicant has crossed the age of 57 years. The grievance of the applicant is that the ward of one K.Syed Iqbal whose case has also been rejected on the same ground, vide proceedings dated 29.10.2015 has been appointed on 05.10.2016. Hence the applicants made representation dated 23.09.2019 to the competent authority which evoked no response. Hence this OA.

4. When the matter came up for hearing, learned counsel for the applicants would submit that the applicants have filed a representation dated 23.09.2019 before the competent authority regarding their grievance which is still pending and no order is passed till now. They will be satisfied if the said representation is disposed of within a stipulated time frame.

5. Mr.P.Srinivasan, Senior standing counsel for Railways takes notice on behalf of the respondents and submits that the respondents have no objection for disposal of the representation of the applicants on merits.

6. In view of the limited submission and without going into the merits of the case, the OA is disposed of in the following lines:

"The competent authority is directed to consider the applicants' representation dated 23.09.2019 in the light of relevant rules and regulations and scheme and pass a reasoned and speaking order, within a period of four months from the date of receipt of a copy of this order."

**(T.JACOB)
MEMBER (A)**

06.03.2020

M.T.

**(P.MADHAVAN)
MEMBER (J)**